PUBLIC ANNOUNCEMENT TO THE EQUITY SHAREHOLDERS OF

BHARAT FERTILISER INDUSTRIES LIMITED (BFIL)

Regd. Office: Bharat Fertiliser House, 12, Nanabhai Lane, Fort, Mumbai 400 023, Ph. Nos. (022) 2283 5547, 2611 4923 Fax No. (022) 2202 2173, 2611 4924, E-mail: ydpbfil@vsnl.com

This Public Announcement is being issued by Fedex Securities Limited, on behalf of Wada Alums & Acids Pvt. Ltd (hereinafter referred to as the " Acquirer",) pursuant to and in compliance with Regulations 11(1) of the Securities And Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 1997 [SEBI (SAST) Regulations 1997] and subsequent amendments thereto.

The Offer

a. Wada Alums & Acids Pvt. Ltd., ("WAAL"/"the Acquirer"), a Company, incorporated in the State of Maharashtra and having its Registered Office at Bharat Fertiliser House,12 Nanabhai Lane, Fort, Mumbai 400 023 (Tel No (022) 2283 5547, Fax No. (022) 2611 4924, E Mail Id: ydpbfil@vsnl.com), one of the promoter group Shareholders of BFIL, is making an open Offer to the Public Shareholders (i.e. Shareholders other than the Acquirer & promoter group shareholders of BFIL) of Bharat Fertiliser Industries Limited (" BFIL", "the Target Company") to acquire 7,84,703 Equity Shares of Rs. 10/- each, at a price of Rs. 22/- (Rupees Twenty two Only) , representing 20.00 % of issued, subscribed , Paid up& voting Capital of BFIL after the preferential allotment of 5,10,000 Equity Shares to WAAL for which an Extraordinary General Meeting of the members of BFIL was held on June 19, 2006 and the members approved the same. The preferential allotment was made by the Board of Directors of BFIL on July 1, 2006. The preferential allotment is at a price of Rs.22/-. The Offer is at a price of Rs.22/- (Rupees Twenty two only) per Equity Share fully paid up ("the Offer Price"), payable in cash ("the Offer"), subject to the terms and conditions mentioned hereinafter. There are no partly paid Shares.

b There is no Persons acting in Concert (PAC) with the Acquirer.

c. The Board of Directors of BFIL , in their meeting held on May 22, 2006, convened an Extra Ordinary General Meeting (EGM) of the members of BFIL on June 19, 2006 to consider preferential allotment of 5,10,000 Equity Shares of BFIL at a price of Rs.22/- to WAAL. The members, in the EGM, through a Special Resolution, approved the said preferential allotment and the Board of Directors of BFIL , on July 1, 2006 allotted the same. The preferential allotment is in accordance with Sec 81(1A) of the Companies Act 1956 and applicable provisions of the guidelines for preferential issue under SEBI (Disclosure and Investor Protection) Guidelines 2000 and subsequent amendments thereto. This proposed preferential allotment necessitated this open offer. The pre preferential allotment paid up and voting capital of BFIL is 34,13,511 Equity Shares & the paid up and voting capital of BFIL after the preferential allotment is 39,23,511 Equity Shares.

d. The Offer is in compliance with SEBI (SAST) Regulations 1997 and subsequent amendments thereof (hereinafter referred to as the " Regulations").

e. The consideration shall be paid in cash.

f. The Offer is not conditional on any minimum level of acceptance.

g. This is not a competitive bid.

h. Fedex Securities Limited, Manager to the Offer do not hold any Equity Shares in the Target Company. They declare and undertake that they shall not deal in the shares of the Target Company during the period commencing from the date of their appointment as Manager to the Offer till the expiry of fifteen days from the date of closure of the offer.

i. There is no agreement by the Acquirer with any other Person in connection with the offer. The entire Shares proposed to be acquired under this Offer will be acquired by the Acquirer and no other person/entity proposes to take part in the acquisition.

j. The Equity Shares of the Target Company are listed at the Stock Exchange, Mumbai (BSE). the Shares are not admitted as permitted Security in any other Stock Exchange.

k. The Acquirer was holding 2, 44,564 Equity Shares of BFIL constituting 7.16 % of the pre preferential allotment voting Capital. The promoter group of BFIL (including WAAL) together hold 16,45,213 Equity Shares of BFIL constituting 48.19 % of the pre preferential allotment voting capital. The holding of the Acquirer after the preferential allotment is 7,54,564 Equity Shares . The holding of the promoter group (Including the Acquirer) after the preferential allotment is 21,55,213 Equity Shares, constituting 54.93% of the enhanced Capital.

Justification of Offer Price

a. The Acquirer has not been allotted any Equity Share of BFIL by way of allotment in a Public or Rights issue nor has acquired any Equity Share of BFIL through market purchases during the twenty six-week periods prior to the date of this Public Announcement. The present Preferential Allotment is at a price of Rs. 22/- per Equity Share. The Equity Shares of BFIL are not infrequently traded in terms of Explanation (i) to Regulation 20 (5) of SEBI (SAST) Regulations 1997, during the 6 months preceding the month in which the Board convened EGM to consider the preferential allotment. (i.e. During the months November 2005 to April 2006) at BSE as the traded volume is 4,75,771 Equity Shares constituting annualized turnover of 27.88% of the listed capital. The Equity Shares are also not infrequently traded during the 6 months period (January 2006 to June 2006) preceding this Public Announcement The offer price is higher than the Rs. 17.58, being the average of the weekly high and low of the traded prices of BFIL in the preceding 26 weeks from the date of meeting of the Board of Directors of BFIL which decided on calling EGM of members to consider the preferential allotment and is also higher than Rs. 21.79, being the average of the daily high and low of the traded prices at BSE during the 2 weeks preceding the date on which the Board of Directors of BFL decided to call EGM of members to consider the preferential allotment. The Offer Price also is justified as it is equal to the price being paid for acquisition of Shares by the Acquirer through the Preferential Allotment as detailed above

b. In the opinion of the Acquirer and Manager to the Offer, the Offer price of Rs. 22/- per fully paid Equity Share is justified.

c. There is no non-compete agreement for payment to any person.

d. The Offer price is justified in terms of Regulation 20 (11) of the Regulations.

e. In the event of any further acquisition of Equity Shares by the Acquirer upto 7 working days prior to the closure of the Offer at a price higher than the Offer Price, then the Offer price will be revised upwards to be equal to or more than the highest price paid for such acquisition. However, the Acquirer shall not be acquiring any Equity Shares of BFIL during the period of 7 working days, prior to the date of closure of the Offer.

Information about Acquirer(s) and Persons Acting in Concert with them

a. Wada Alums & Acids Pvt. Ltd.,(WAAL) is a private limited Company incorporated on January 31, 1985 at Mumbai under the Companies Act 1956. The registered office of the Company is situated at Bharat Fertiliser House, 12 Nanabhai Lane, Fort, Mumbai 400 023 (Tel No (022) 2283 5547Fax No. (022) 2611 4924, E Mail Id: ydpbfil@vsnl.com). WAAL has as its main objects, to carry on the business as manufacturers, producers, refiners, exporters and importers of alums of all grades, Sulhuric acid, oleums, organic acids, various fertilizers etc. WAAL is promoted by Shri. Yogendra D Patel& Smt. Anjni Y Patel.

b. WAAL belongs to the Bharat Fertiliser Group of Mumbai. The other Companies promoted by the promoters of WAAL / belonging to the Group are (i) Bharat Fertiliser Industries Ltd, the Target Company, engaged in manufacture of Sulfuric Acid and Single Super Phosphate (ii) Yogi Investments Pvt. Ltd.(iii) Vijal Shipping Pvt. Ltd.(iv) Wada Agro Chemicals Pvt. Ltd.(v) Wada Bottling Industries Pvt. Ltd.(vi) Patel Combitherm (India) Pvt. Ltd. & (vii)Chavi Impex Pvt. Ltd. Other than BFIL, none of the Companies are listed. The promoters are not on the Board of any other listed Company, other than BFIL.

c. The Shares of WAAL are closely held i.e. the Equity Shares are not listed.

d. The Directors of WAAL are Shri. Yogendra D Patel (Chairman & Managing Director), Smt. Anjni Y Patel & Shi. Kantilal N Jethwa. Shri. Yogendra D Patel, aged 48 years, Chemical Engineer , residing at Vimla Kunj, 2nd Floor, Nariman Road, Vile Parle (East), Mumbai – 400 057 has expertise in setting Chemical Plants & is having about 20 years' experience in Chemical Plants , Smt. Anjni Y Patel, aged 47 years, British "O" Level, residing at Vimla Kunj, 2nd Floor, Nariman Road, Vile Parle (East), Mumbai – 400 05 is associated with the general administration of BFIL. Shri. Kantilal N Jethwa aged 62 years, is a Graduate in Science residing at 2, Ram Niwas, 1st Floor, S.V.Road, Vile Parle (West), Mumbai – 400 056, and is in charge of Production and marketing.

e. WAAL is engaged in manufacturing and marketing of Ferric Alum in solid and liquid form. As on 31.03.2006, date of last audit, WAAL had a Paid up Equity Share Capital of Rs. 22.24 Lacs, the entire paid up Capital being held by promoters and their family members. The Reserves and Surplus as on 31.03.2006 was Rs. 45.05 Lacs. In the year 2005-06, WAAL had Gross income of Rs. 313.83 Lacs, Gross expenditure (including taxes) of Rs. 312.48 Lacs and post tax profit of Rs. 1.35 Lacs. The annualized EPS is Rs 6.07. The Net Worth, as on 31.03.2006 is Rs. 67.29 Lacs. The Book Value of Equity Shares of FV RS. 100/- , as on 31.03,.2006 is Rs. 302.26. Return on Net Worth during the year 2005-06 was 2.00%.

f. Shri.Yogendra D Patel, Smt. Anjni Y Patel & Shri. Kantilal N Jethwa, Directors of BFIL represent the Acquirer. They shall recuse themselves and not participate in any matter(s) concerning or 'relating' to the offer including any preparatory steps leading to the offer. There is no other person in the Board of the Target Company, representing the Acquirer.

g. There is no person acting in concert with the Acquirer.

Information about the Target Company

a. BFIL was originally incorporated on 10th June 1985, at Mumbai, Maharashtra State, under the Companies Act, 1956 in the name and style " Patel Packaging Industries Pvt. Ltd." The Company was converted to a Public limited Company consequent to a Special Resolution adopted by members on 26th December 1994 and fresh certificate to this effect was issued by the Registrar of Companies, Maharashtra. BFIL made its maiden public issue in 1985-86 and got its Equity Shares listed at the Stock Exchange, Mumbai (BSE). In the year 1994-95, the Company was amalgamated with Bharat Fertiliser Industries Ltd, (reverse merger, through Court) and the amalgamation process resulted in allotment of 27,63,511 Equity Shares. The name of the Company was changed to "Bharat Fertilisers Ltd." vide fresh certificate issued by Registrar of Companies, Maharashtra, Mumbai on 19th September 1995 under Sec 21 of the Companies Act.

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b. The Registered Office of BFIL is situated at Bharat Fertiliser House, 12, Nanabhai Lane, Fort, Mumbai 400 023, Ph. Nos. (022) 2283 5547, 2611 4923 Fax No. (022) 2202 2173, 2611 4924, E-mail: ydpbfil@vsnl.com

c. BFIL has its factory located at Village Khairivali, Wada Taluka, Maharashtra State. 421303 (Tel. No. 952526 211531, Tele Fax No. 952526 234569

d. The Factory land admeasuring 18.36 Acres is held on freehold basis. The Factory has an area of 3,64,520 Sq. Ft. The Plant and machinery include 3 Grinding Mills, 2 mixers, 2 Den and material handling systems. There are 21 workers in the Factory.

e. BFIL is promoted by Shri. Yogendra D Patel & Smt. Anjni Y Patel.

f. The Authorized Capital of BFIL is Rs. 1000 Lacs, divided into 1,00,00,000 Equity Shares of Rs 10/- each .The Issued subscribed and paid up pre preferential allotment Equity Share Capital is 34,13,511 Equity Shares of Rs. 10/- each aggregating to Rs. 341.35 Lacs & post preferential Capital is 39,23,511 Equity Shares aggregating to Rs. 392.35 Lacs. All the Equity Shares are fully paid up. All the Equity Shares are listed and admitted for trading except 5, 10,000 Equity Shares allotted to WAAL of preferential allotment basis.

g. As on date of this Public Announcement, the promoter group/persons in control, holds 21, 55,213 Equity Shares(including Equity Shares allotted on preferential basis), constituting 54.93% of the enhanced Capital.

h. The Marketable lot for the Shares of BFIL is 1(one). The ISIN Number of Equity Shares in dematerialized form is INE 842 D01011.

i. The Directors of BFIL are Shri. Yogendra D Patel (Chairman & Managing Director), Smt. Anjni Y Patel (Jt. Managing Director), Shri. Kantilal N Jethwa (Non-Executive / Independent Director), Shri. Suresh M Bhadrecha (Non-Executive / Independent Director) & Shri. G V Dandile (Non-Executive / Independent Director) .

j. BFIL has, as its main objects, "to carry on the business of manufacturers, processors, designers, buyers, sellers importers of polyethylene and polypropylene woven sacks, sacks of all kinds, card board packing, containers, man made fibrous materials, etc". BFIL has as item 38 of Other Objects, carry on the business of manufacturers of , formulators of, producers of, importers of, dealers etc. in manures, dips, sprays, vemifuges, fungicides alum, artificial manures etc".

k. BFIL is presently engaged in manufacturing Sulfuric Acid and Single Super phosphate (fertilizer).

l. BFIL has no Subsidiaries

m. The Equity Shares of BFIL are listed at The Stock Exchange, Mumbai (BSE), The Shares are not admitted as a permitted security at any other Stock Exchange. All the issued Equity Shares of BFIL are listed and admitted for trading, except the Equity Shares allotted on preferential basis to WAAL. There are no partly paid Equity Shares or outstanding warrants or options or similar instruments, convertible into Equity Shares at a later stage. 2,44,564 Equity Shares held by WAAL are subject to lock in for 6 months and 5,10,000 Equity Shares allotted under preferential allotment to WAAL are subject to lock in for 3 years , both the locking in commencing from the date of allotment of Shares under preferential allotment.

n. BFIL has been paying listing fee regularly and there are no arrears of listing fee. BFIL has been complying with the listing requirements of the Stock Exchanges, except for filing returns under Chapter II of SEBI(SAST) Regulations. The filing of returns under Chapter II of SEBI (SAST) Regulations were not made as per the Regulations in all the years from 1997 to 2006 (both inclusive). No action has so far been taken by the Stock Exchanges or SEBI against BFIL, its Directors or promoters. For non compliance with Regulations 6 & 8 by the Target Company for the years 1997 to 2006, SEBI may initiate suitable action in terms of the Regulations and provisions of SEBI Act. The promoters of BFIL have not complied with the requirements under Regulations 6 & 8 from 1997 to 2006 and SEBI may initiate suitable action in the terms of the Regulations and SEBI Act for the non compliance.

o. As per Audited results of BFIL as on 31.03.2006, BFIL had a Gross Income of Rs. 225.38 Lacs, comprising of Income from Operations Rs. 24.12 Lacs and other Income Rs. 201.26 Lacs. The total expenditure was Rs. 37.32 Lacs, Depreciation Rs. 11.56 Lacs and Interest and Fin charges Rs. 68.54 Lacs. BFIL made provision for tax Rs. 9.51 Lacs. The Net profit after tax is Rs. 98.45 Lacs, giving an EPS of Rs. 2.88. The Reserves and Surplus (Net of any revaluation reserves and accumulated losses was negative (Rs.248.80). The Net Worth (Net of Misc. Expenses not written off) is Rs. 71.79. The Book Value of Equity Shares (after adjusting miscellaneous expenses not written off) as on 31.03.2006 is Rs. 2.10.The return on Net Worth for the year ended 31.12.2006 was 137.14 %.

p. The Auditor in his report for the year ended 31.03.2005 reports that the Company has not provided for (i) Gratuity, Leave encashment or retirement benefits as required under AS-15 of Accounting Standards & (ii) Bad debts amounting to Rs. 194.68 Lacs. BFIL had statutory dues such as sales tax and Central Excise , TDS on Contractors , the aggregate amount being Rs. 37.84 Lacs.

q There has not been any merger or demerger or spin off of activity in the preceding 3 years.

Reasons for the Acquisition and Offer and future plan about Target Company

a. The objects of the acquisition are substantial acquisition of Shares of BFIL.

b. Barring unforeseen circumstances, the Acquirer is confident of ensuring sustained growth. BFIL has not been performing well in the last few years and has returned operating losses since FY 1998-99.The proposed preferential allotment will strengthen the capital base and Net Worth of BFIL and enable it to seek higher working capital facilities from Banks. Further, WAAL had extended Trade Deposit of Rs. 100 Lacs to BFIL in stages till the year 2002-03 which remains unpaid and out of this required amount will be utilized for the proposed preferential allotment, thereby reducing BFIL's liability to WAAL to that extent. The existing activities will continue.

c. The Offer/Acquisition will not result in change in control of BFIL . No changes in the Board of Directors of BFIL are contemplated by the Acquirer/consequent to this acquisition.

d. The Acquirer do not have any plans to dispose off or otherwise encumber any assets of BFIL in the succeeding two years from the date of closure of the Offer, except in the ordinary course of business as may be permissible. They undertake that they shall not sell, dispose of or otherwise encumber any substantial assets of the target company except with the prior approval of the shareholders.

Statutory Approvals/ other approvals required for the Offer

a. As on the date of this Public Announcement, no approvals are required to acquire the Equity Shares that are tendered pursuant to the Offer. However, the Offer would be subject to all statutory approvals that may become applicable at a later date.

b. Barring unforeseen circumstances, the Acquirer would endeavor to obtain all the approvals within 15 days from the date of closure of the Offer. In terms of Regulation 22(12) of the Regulations, in the case of non-receipt of statutory approvals, SEBI has the power to grant extension of time for the purpose of making payment subject to, the Acquirer agreeing to pay interest to the Shareholders for delay beyond 15 days. In case the Acquirer fails to obtain requisite statutory approval in time, on account of any willful default or neglect or inaction or no-action, then action in terms of Regulation 22(13) will be initiated by SEBI.

c. No approval is required to be obtained from Banks/Financial Institutions for the Offer.

Option to the Acquirer in terms of Regulation 21(3)

a. Consequent to the proposed preferential allotment and this Offer, the public holding of Equity Shares in BFIL will not fall below the level stipulated in the Listing Agreement for continued listing and hence continued listing will be ensured.

Financial Arrangements

a. The Acquirer has adequate resources to meet the financial requirements of the Offer. The funds requirements will be met from own sources/Net Worth and no borrowings from Banks / FIs or Foreign sources such as NRIs or otherwise is envisaged.

b. Assuming full acceptance, the total funds requirements to meet this Offer is Rs. 1,72,63,466/- (Rupees One Crore Seventy two Lacs Sixty three thousand four hundred and sixty six only). In accordance with Regulation 28 of the SEBI (SAST) Regulations, the Acquirer has created an Escrow Account in the form of Fixed Deposits for Rs.43,16,000 (Rupees Forty three Lacs Sixteen thousand Only), which is more than 25 % of the total consideration payable under the Offer, with The Dhanalakshmi Bank Ltd., Janmabhoomi Building, Janmabhoomi Marg, Fort, Mumbai 400 001 on June 23, 2006 and a lien has been marked on the said account in favor of Fedex Securities Ltd., Manager to the Offer.

c. The Acquirer has authorized Fedex Securities Ltd., Managers to the Offer to realize the value of the Escrow Account in terms of the Regulations.

d. As per Certificate dated May 22, 2006 from Shri P.V. Shah, (Membership No. 13258), Partner, Chandulal M Shah & Co., Chartered Accountants, 304, Maker Bhavan No. 3, 21, New Marine Lines, Mumbai 400 020, Chartered Accountants (Auditors of WAAL), (Telefax Nos. (022) 40021980/81) the Net Worth of WAAL as on 31.03.2006 is Rs. 67.29 Lacs

e. Shri. P.V. Shah, (Membership No. 13258), Partner, Chandulal M Shah & Co., Chartered Accountants, 304, Maker Bhavan No. 3, 21, New Marine Lines, Mumbai 400 020, Chartered Accountants (Auditors of WAAL), (Telefax Nos. (022) 40021980/81), Auditors of WAAL, vide their Certificate dated May 22, 2006, have certified that the Acquirer has adequate liquid resources to meet the funds requirements of the Offer .

f. Fedex Securities Limited, Manager to the Offer certify and confirm that firm arrangements for funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

Other terms of the Offer

a. This is not a conditional Offer and there is no stipulation as to the minimum level of acceptance.

b. The Letter of Offer shall be mailed to all shareholders/ beneficial owners holding Shares in dematerialized form (except the promoters, the Acquirer and parties to the Agreement) whose names appear in the register of Target Company as on Wednesday, July 26, 2006, the Specified Date.

c. All shareholders/ beneficial owners holding Shares in dematerialized form (except the Acquirer& other promoters of BFIL) who own Shares of Target Company anytime before the closure of the Offer are eligible to participate in the Offer.

d. Share holders holding Shares in physical form and wishing to tender their Equity Shares will be required to send their form of acceptance, original Share certificates and transfer deeds to the Registrar to the Offer: M/s. Intime Spectrum Registry Limited, C-13, Pannalal Silk Mills Compound, L.B.S. Marg, Bhandup (West), Mumbai – 400 078.(Tel. No. 25960320, Fax No. 25960329, e-mail Id no. mangesh@intime-spectrum .com) (Contact Person: Ms. Awani Punjani) either by hand delivery or by Registered Post, to reach them on or before the closure of the Offer, i.e. Monday, September 4, 2006 in accordance with the instructions specified in the Letter of Offer and in the Form of Acceptance. In case the Share Certificate(s) and Transfer Deeds are lodged with BFIL/its Share Transfer Agent for transfer and have not been received back, then the acceptance shall be accompanied by (i) The Share Transfer Deed(s) and (ii) The acknowledgment of the lodgment with, or receipt issued by BFIL/its transfer agents for the Share Certificate(s) so lodged. Where the Transfer Deeds are signed by a constituted Attorney, a certified copy of the Power of Attorney shall also be lodged. In the case of body corporate/limited Companies, certified copy of the Memorandum & Articles of Association and copy of the Board Resolution authorizing the signatory, shall also be sent along with.

e. Beneficial owners (holders of shares in Dematerialized Form) who wish to tender their shares will be required to send their Form of Acceptance-cum-acknowledgement along with a photocopy of the delivery instructions in "Off –market" mode or counterfoil of the delivery instruction in "Off –market" mode, duly acknowledged by the Depository Participant (DP) in favor of a Special Depository account opened by the Registrar to the Offer, in accordance with instructions to be specified in the Letter of Offer and in the Form of Acceptance-cum-acknowledgement. The details of the Special Depository Account is given below:

DP Name	Stock Holding Corporation of India Ltd
DP ID	IN301330
Client Name	ISRL ESCROW ACCOUNT BFIL OPEN OFFER
Client ID	19787076

f. Accidental omission to despatch the Letter of Offer to any person will not invalidate the Offer in any way. In case of non-receipt of the letter of Offer, the eligible person(s), holding Equity Shares of BFIL in physical form, may send his/her/their consent on plain paper stating the name, address, number of Shares held, distinctive numbers, certificate numbers and the number of Equity Shares Offered along with the Share certificates, duly signed transfer forms and other required documents to the Registrar to the Offer before the closure of the Offer.

g. In case of non receipt of the Letter of Offer, beneficial owners holding Equity Shares in dematerialized form, may send their applications in writing to The Registrar to the Offer, on a plain paper stating the name, address, number of shares held, number of shares offered, DP name, DP ID, beneficiary account number and photocopy of the delivery instruction in "Off-market", or counterfoil of the delivery instruction in Off-market" mode, duly acknowledged by the DP, in favor of the special depository account, so as to reach the Registrar to the Offer on or before the closure of the Offer.

h. Persons who hold Equity Shares of BFIL on the Specified Date but who are not registered as Shareholders/beneficial owners, on the Specified Date are also eligible to participate in the Offer. All such persons should send their applications in writing to the Registrar to the Offer along with necessary proof of ownership and other documents as specified in (f) or (g) above. All eligible Shareholders, including unregistered Shareholders have the option of applying in plain paper and they shall furnish the details listed above.

i. The Form of acceptance and other documents required to be submitted, herewith, will be accepted by Registrar to the Offer, M/s. Intime Spectrum Registry Limited, C-13, Pannalal Silk Mills Compound, L.B.S. Marg, Bhandup (West), Mumbai – 400 078.(Tel. No. 25960320 ,Fax No. 25960329, e-mail Id no. mangesh@intime-spectrum .com) (Contact Person: Ms. Awani Punjani) between 10 a.m. to 4 p.m. on working days and between 10. a.m. to 2 p.m. on Saturdays, during the period, the Offer is open.

j. The Public Announcement, Letter of Offer, the Form of Acceptance and Form of Withdrawal will also be available on the SEBI website: www.sebi.gov.in. In case of non-receipt of the Letter of Offer, all Shareholders including unregistered Shareholders, if they so desire, may download the Letter of Offer, the Form of Acceptance or Form of Withdrawal from the SEBI website for applying in the Offer or to withdraw from the Offer.

k. Unregistered Shareholders and those who apply in plain paper will not be required to provide any indemnity. They may follow the same procedure mentioned above for registered Shareholders.

l. The Shares to be acquired should be free from all liens, charges and encumbrances, and will be acquired together with all rights attached thereto.

m. The acceptance of this Offer by the Shareholders of BFIL must be absolute and unqualified. Any acceptance to this Offer which is conditional or incomplete in any respect will be rejected without assigning any reason whatsoever.

n. The Acquirer shall accept all valid Shares tendered (except those, which are withdrawn, within the date specified for withdrawal). If the number of Equity Shares Offered by the Shareholders are more than the Offer size, then the acquisition from each Shareholder will be as per Regulation 21 (6) of the SEBI (SAST) Regulations, on proportionate basis in such a way that acquisition from a Shareholder shall not be less than marketable lot or the entire holding, if it is less than the marketable lot.

o. In case of acceptance on proportionate basis, the unaccepted Share Certificates, Transfer deeds and other documents, if any, will be returned by Registered Post at the Share holder's / unregistered holder's sole risk as per the details furnished in the form of acceptance-cum-acknowledgement. Shares held in demat form to the extent not accepted will be returned to the beneficial owner to the credit of the beneficial owner's DP Account with the respective DP as per the details furnished by the beneficial owner in the form of acceptance cum acknowledgement.

p. Consideration for Equity Shares accepted will be paid by Crossed Account Payee Cheque drawn at Mumbai and sent by Registered Post/Under Certificate of Posting.

q. The Equity Shares Certificate(s) and the transfer form (s) or Shares transferred to the Special Depository Account together with the Acceptance Form submitted by the acceptors of the Offer, will be held by the Registrars in trust for the acceptors of the Offer until the Acquirer pay the Offer Price.

r. Shareholders who are desirous of withdrawing their acceptances tendered in the Offer can do so upto three working days prior to the date of closure of the Offer, in terms of Regulation 22(5A). The Withdrawal option can be exercised by submitting the Form of Withdrawal attached to the Letter of Offer duly filled in, with relevant particulars, so as to reach the Registrar to the Offer on or before Wednesday, August 30, 2006

s. The Withdrawal option can be exercised by making an application on plain paper alongwith the following details:
Name, Address, Distinctive numbers, Folio nos., No. of Shares tendered/ withdrawn, if held in physical form
Name, Address, DP Name, DP ID, Client ID No. of the Account from where Shares were tendered and number of Shares tendered /withdrawn, if held in electronic form (dematerialized form)

t. The Shares withdrawn by Shareholders, which are in physical form will be returned by Registered Post. Shares tendered in dematerialized form and withdrawn will be returned by credit to the beneficial owner's DP Account with the respective DP as per the details furnished by the beneficial owner in the form of acceptance cum acknowledgement.

u. The schedule of the activities pertaining to the Offer are given below: -

Activity	Date
Public Announcement (PA)	Wednesday, July 5 , 2006
Specified date	Wednesday, July 26 , 2006
Last date for a competitive bid	Wednesday, July 26 , 2006
Letter of Offer to be posted to shareholders	On or before Thursday, August 10, 2006
Date of opening of the Offer	Wednesday, August 16, 2006
Last date for withdrawing acceptance from the Offer	Wednesday, August 30, 2006
Date of closing of the Offer	Monday, September 4, 2006
Last date for revising the Offer price/ number of shares.	Thursday, August 24, 2006
Last date of communicating rejection/ acceptance and payment of consideration for applications accepted	Tuesday, September 19, 2006

Specified date is only for the purpose of determining the names of the Shareholders as on such date, to whom the Letter of Offer would be sent and all owners (registered or unregistered) of Shares of Bharat Fertiliser Industries Limited anytime before the closure of the Offer, are eligible to participate in the Offer

General

a. Shareholders who have accepted the Offer by tendering the requisite documents, in terms of the Public announcement / Letter of Offer, can withdraw the same, upto 3 working days prior to the date of closure of the Offer i.e. on or before Wednesday, August 30, 2006

b. The Acquirer can revise the number of Shares and price offered under this Offer upto 7 working days prior to closure of the Offer and revision, if any, in the number of Shares or Offer price would appear in the same newspapers where this Public Announcement appeared and the same price would be paid to all shareholders who tender their shares in the Offer, during the Offer period. The last date for such revision is Thursday, August 24, 2006.

c. If there is competitive bid, the public Offers under all the subsisting bids shall close on the same date.

d. As the Offer price cannot be revised during 7 working days prior to the closing date of the Offers / bids, it would, therefore, be in the interest of shareholders to wait till the commencement of that period to know the final Offer price of each bid and tender their acceptance accordingly.

e. Pursuant to Regulation 13 of the Takeover Regulations, the Acquirer has appointed Fedex Securities Ltd., 1205, Dalamal Tower, Nariman Point, Mumbai 400 021 as Manager to the Offer. The contact person at the office of the Manager to the Offer is Shri. R. Ramakrishnan. Telephone Nos. 2282 9101/9102, Fax No. 022 - 6630 1797.

f. The Acquirer has appointed M/s. Intime Spectrum Registry Limited, C-13, Pannalal Silk Mills Compound, L.B.S. Marg, Bhandup (West), Mumbai – 400 078. (Tel. No. 25960320, Fax No. 25960329, e-mail Id no. mangesh@intime-spectrum.com) (Contact Person: Ms. Awani Punjani), as Registrar to the Offer.

g. The Acquirer, its promoters, its Directors, the Target Company, its promoters and/or Directors have not been prohibited by SEBI, from dealing in securities, in terms of direction issued u/s 11B of SEBI Act or under any of the regulations made under the SEBI Act.

h. Wada Alums & Acids Pvt. Ltd., a Company, incorporated in the State of Maharashtra and having its registered office at 12 Nanabhai lane, Fort, Mumbai 400 023, the Acquirer, and each of its Directors jointly and severally accepts full responsibility for the information contained in this Public Announcement and also for the obligations of the Acquirer, laid down in SEBI (Substantial Acquisition of Shares and Takeovers) Regulations 1997 and subsequent amendments thereof.

ISSUED BY MANAGER TO THE OFFER

FEDEX SECURITIES LIMITED

FEDEX SECURITIES LIMITED
SEBI Regn. No. INM 000010163
1205, Dalamal Tower, Nariman Point,
Mumbai 400 021
Tel. Nos. (022) 2282 9101/9102,
Fax : (022) 6630 1797
Contact Person : Shri. R. Ramakrishnan

On behalf of
The Acquirer
WADA ALUMS & ACIDS PVT. LTD.
Registered Office :1 Bharat Fertiliser House,12 Nanabhai Lane, Fort, Mumbai 400 023
Tel No (022) 2283 5547, Fax No. (022) 2611 4924 E Mail Id: ydpbfil@vsnl.com

Place : Mumbai
Date : July 3, 2006